

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3180
ANSWERED ON:28.07.2009
SUPREME COURT ADVISORY ON BRIDE BURNING
Lagadapati Shri Rajagopal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Supreme Court has issued any advisory to the Government to amend the relevant laws for award of death penalty to culprits of bride burning;
- (b) if so, the details of the advisory made by the Supreme Court; and
- (c) the reaction of the Government thereon and action taken thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): According to the information received from the Registrar of the Supreme Court of India, there is nothing on their record to show that the Supreme Court has advised the Government to amend the relevant laws to give death penalty to those who burn brides in the country.

(c): Does not arise.